

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 602
IB-682/PB/2021
IA/2497/2024 (New IA)

IN THE MATTER OF:
Mr. Nitin Batra and Ors.

...PETITIONER

Vs

M/s. Anand Infoedge Pvt. Ltd. and Ors.

...RESPONDENT

Section
U/s 7 of IBC, 2016

Order delivered on 15.05.2024
Hybrid Hearing (PHYSICAL & VC)

Coram:
SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner/Financial Creditor	:Adv. Sahil Sethi, Adv. Samriddh Bindal, Adv. Vikash Kumar.
For the Respondent/Corporate Debtor	:Sr. Adv. P. Nagesh, Adv. N.P.S. Chawla, Adv. Veera Mathai, Adv. Jasjeet Singh, Adv. Avani Sharma, Adv. Praney Sharma for R-3. Sr. Adv. Arvind Nayar, Adv. V. D. Costa, Adv. Astha Oja, Adv. A. Joshi, Adv. Himanshu Sharma, Adv. Gauri Goel for R-1. Adv. Ravinder Singh & Adv. Raveesha Gupta for CD-2.

ORDER

IA/2497/2024

This is an application filed under section 60(5) of IBC, 2016 read with Rule 11 of NCLT Rules 2016 seeking certain directions. Heard Ld. Sr. Counsel Mr. P. Nagesh appearing on behalf of the Applicant (R3 in the main petition). Ld. Counsel for the Respondent is present on the basis of advanced notice of this application and accepts notice for filing reply to this application. List the matter on **28.05.2024**.

Ld. Sr. Counsel on behalf of the R3 is present and submitted that they have moved an application offering certain amounts to be paid to the Financial Creditor which is an improved offer over the earlier offer given by them. Ld. Sr. Counsel further submitted that they are willing to consider improvement of their above offer in order to settle the matter with the Financial Creditor. For this purpose, they wish to held a meeting between the parties along with their counsels. In view of the above, list the matter on **28.05.2024**.

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(Mahendra Khandelwal)
Member (J)